

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 976 of 1990

DATE OF JUDGMENT: 26th March, 1993

BETWEEN:

Mr. D. Manaiah

..

Applicant

AND

The General Manager,
Ordnance Factory Project,
Yeddu-mailaram,
Ministry of Defence,
Government of India,
District Medak A.P.

..

Respondent

COUNSEL FOR THE APPLICANT: Mr. Y. Suryanarayana, Advocate

COUNSEL FOR THE RESPONDENT: Mr. N.V. Ramana, Addl. CGSC

CORAM:

Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman

Hon'ble Shri R. Balasubramanian, Member (Admn.)

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Various extents of lands in Yeddu-mailaram, Kaisaram and Cheryala Villages were acquired for Ordnance Factory Project in Medak District. At the RECCEE Board meeting held on 20.5.1982 at BMP Project Site in Yeddu-mailaram village, Sangareddy Taluk, Medak District, it was suggested that in accordance with the State Government policies, it is necessary that employment opportunities should be provided and, therefore, priority should be given for employment of one member each of 672 patta holders. The Presiding Officer on behalf of the respondents stated that the above request of the Collector would be borne in mind and action in accordance with the Central Government instructions will be taken. In pursuance of the said understanding, the District Collector, Medak District sent a list of 491 patta holders with their dependents. It is stated for the respondents that 360 were provided with the jobs.

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3. The grievance of the applicant is that he was minor by the time the list of 491 patta holders was sent and hence his name was included in the 2nd list after he had become a major. The plea that was taken in the counter is that, as the first list is not ^{yet} exhausted, the case of the applicant herein cannot be considered.

4. In view of the understanding at the meeting held on 20.5.1982, it is just and proper to pass the following order in this application.

If the applicant is having patta in his own name or if he is a dependent of ^{holder} ~~of~~ patta holder out of which the land is acquired for the respondents and if he is not in the list of 491 patta holders furnished to the respondents and if it is not the case of joint patta referred to in the first list and if his ^{hus} ~~sir~~ name is Devnoor as contended, his case has to be considered immediately after the first list is exhausted.

5. The OA is ordered accordingly. No order as to costs.

(Dictated in the open Court).

HR
(V.NEELADRI RAO)
Vice Chairman

R.Balasubramanian
(R.BALASUBRAMANIAN)
Member (Admn.)

S.T.Y
Deputy Registrar (J)

To, vsn

1. The General Manager, Ordnance Factory Project, Eddumailaram, Min. of Defence, Govt. of India, Medak Dist.
2. One copy to Mr. Y. Suryanarayana, Advocate, CAT. Hyd.
3. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
4. One spare copy.

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. K. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUD)

DATED: 26 - 3 - 1993

ORDER/JUDGMENT

R.P. / C.P. / M.A. NO.

in

O.A. No.

976/90

T.A. No.

(W.P. No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn. Central Administrative Tribunal

Dismissed

Dismissed for default. 16 APR 1993

Ordered/Rejected HYDERABAD BENCH.

No order as to costs.

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